

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 3

Contempt Petition /15/ND/2023 in IB/361/ND/2020

IN THE MATTER OF:

Volkswagen Finance Pvt Ltd	...	Applicant
Versus		
EVO Green Trading Pvt Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 09.03.2023

Coram:

**MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Prabhjit Singh, RP, Ms. S. Aggarwal, Adv. Mr. A. Shankhwar, Mr. Vishal,
For the Respondent	: Ms. Yamini Rajora, Proxy-Counsel
For RP	: Mr. Kamal Agarwal, RP

ORDER

Contempt Petition /15/ND/2023

Heard the submissions made by the Learned Counsel for the petitioner. Issue notice. Learned Counsel for the petitioner undertake to serve notice upon the respondent by way of all modes including registered post, speed post, courier and email etc. and file affidavit of proof of service, within one week. List on 31.03.2023.

Sd/-

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

Mukesh

Sd/-

**ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)**